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CENTRAL ADMINISTRATIVE TRIBUNAL ::  
GUWAHATI BENCH.

O.A. /XXXXXX No. . . . . 149 of 1998 of

DATE OF DECISION 20.12.2000

Shri Steral Lyngdoh & Ors.

PETITIONER(S)

Mr.B.K.Sharma ,Mr.S.Sarma, Mr.U.K.Nair.

ADVOCATE FOR THE  
PETITIONER(S)

VERSUS -

Union of India & Ors.

RESPONDENT(S)

Mr.A.Deb Roy, Sr.CG.S.C.

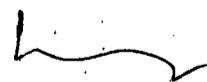
ADVOCATE FOR THE  
RESPONDENTS

THE HON'BLE MR.JUSTICE D.N.CHOUDHURY, VICE-CHAIRMAN

THE HON'BLE MR. M.P.SINGH, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble VICE-CHAIRMAN



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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.149 of 1998.

Date of Order: This the 20th Day of December

HON'BLE MR.JUSTICE D.N.CHOUDHURY, VICE-CHAIRMAN  
HON'BLE MR.M.P.SINGH, ADMINISTRATIVE MEMBER.

1. Steral Lyngdoh & 12 others.

All Stenographers, Grade II working in the  
North Eastern Council, North Eastern Council  
Secretariat, Shillong. . . . Applicants.

By Advocate Mr.B.K.Sharma, Mr.S.Sarma, Mr.U.K.Nair.

-Vs-  
Union of India & Ors. . . . Respondents.

O R D E R.

D.N.Chowdhury, J.Vice-Chairman:

The pay parity of Stenographer Grade II of the  
North Eastern Council with that of other similarly situated  
Grade II Stenographers in other autonomous statutory bodies  
similar to the North Eastern Council is the issue raised  
in this application.

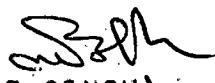
The applicants moved the respondents authority for  
granting the pay scale like other statutory bodies as a  
part of the Central Secretariat Service. The respondents,  
after receipt of the representation, was not inclined to  
accept the prayer on the ground that their proposal for  
granting the same scale to the Stenographers Gr.II of  
NEC Secretariat was taken up with the Ministry of Home  
Affairs and the Ministry regretted its inability to agree  
to the proposal. The case was again taken up but the Ministry  
did not entertain the proposal. Mr.B.K.Sharma learned Senior  
Counsel submitted that the NEC itself is/was the competent

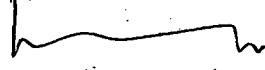
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authority to decide the issue, Ministry of Home Affairs is only the nodal agency for the NEC but NEC is not a part of the Ministry and referred to a communication from the said Ministry to the NEC dated 26.8.2000. Mr.A.Deb Roy, learned Senior learned Govt. Standing Counsel on the other hand submitted that the merits of the claim was itself examined by all concerned therefore there is no scope for further reconsideration. Mr.Sarma the learned Sr.Counsel for the applicant however submitted that the applicants may be provided an opportunity to ~~puruse~~ <sup>^</sup> the matter with the administration under whom they are serving, in view of the development as indicated the Home Ministry letter. The submission of Mr. Sarmah is reasonable.

For the above reasons we are of the view that the ends of justice will be met if the NEC Council is directed to consider the grievances of these applicants by passing a speaking order and accordingly, the council is directed to look into the grievance of the applicant and pass a reasoned order with utmost despatch.

The application stands disposed of, there shall, however be no order as to costs.

  
(M.P.SINGH)  
ADMINISTRATIVE MEMBER

  
(D.N.CHOUDHURY)  
VICE-CHAIRMAN

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